

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

DATE OF DECISION 19.8.91

R.A. NO.109/91 IN O.A. NO.1914/90

SHRI CHANDER PAL

.....APPLICANT

VS.

UNION OF INDIA

.....RESPONDENTS

R.A. NO.122/91 IN O.A. NO.1919/90

SHRI SHER SINGH

.....APPLICANT

VS.

UNION OF INDIA

.....RESPONDENTS

R.A. NO.110/91 IN O.A. NO. 1931/90

SHRI AVDESH KUMAR

.....APPLICANT

VS.

UNION OF INDIA

.....RESPONDENTS

CORAM

SHRI P.C. JAIN, HON'BLE MEMBER (A)

SHRI J.P. SHARMA, HON'BLE MEMBER (J)

FOR THE APPLICANT

.....SHRI P.I. OOMAN WITH
SHRI C.N. REDDY

FOR THE RESPONDENTS

.....SHRI K.C. MITTAL

ORDER

The applicants preferred the above petitions for review of the judgement of the Tribunal dated 2.5.1991 in O.A. Nos. 1914/90, 1919/90 and 1931/90. By the judgement, the aforesaid Original Applications were dismissed as devoid of merits. A Review Petition lies against the judgement if there are errors apparent on the face of the record or an important piece of evidence

[Signature]

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has been left out from consideration in arriving at the findings given in the judgement or there is additional piece of evidence available with the petitioner which was not within his knowledge at the time of hearing of the Original Application.

2. We have gone through the grounds from 14(a) to (f) taken in B.A. No. 109/91 and from 14(A) to (C) taken in B.A. Nos. 122/91 and 110/91. By taking these specific assertions, the applicants want to re-agitate the whole matter afresh while the same are fully covered by the detailed judgement in paras-3 to 6 of the judgement. We find that there is no merit in the Review Petitions and we do not find any ground to revise our judgement. Review Petitions are dismissed. By circulation. A copy be placed in each file.

(J.P. SHARMA)
MEMBER(J)

19.8.91

(P.C. JAIN)
MEMBER (A)

19/8/91